

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1255
ANSWERED ON:21.03.2012
NATIONAL COMMISSION FOR PRIMARY EDUCATION
Singh Kunwar Rewati Raman

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has set up a National Commission for Primary Education for monitoring and successful implementation of the Right of Children to Free and Compulsory Education Act, 2009;
- (b) if so, the details thereof;
- (c) whether the said Commission has performed its functions satisfactorily; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d): Section 31 of the Right of Children to Free and Compulsory Education (RTE) Act provides that the National Commission for Protection of Child Rights (NCPCR) constituted under Section 3 and the State Commission for Protection of Child Rights (SCPCR) constituted under Section 17 of the Commission for Protection of Child Rights Act, 2005 shall, in addition to the functions assigned to them under that Act, also examine and review the safeguards for rights provided by or under this Act and recommend measures for effective implementation and inquire into complaints relating to child's right to free and compulsory education. The NCPCR has received several grievances relating to rights of the child under the RTE Act and has taken steps for redressal of such grievances.